

**THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH**

Item No. 27

CA No. 42/2023

In

CA(CAA) No. 61/Chd/Hry/2022

(1st Motion)

Under Section 230-232, CA 2013

R 11 NCLT

In the matter of:-

BM Gupta Builders Pvt. Ltd. & Ors

...Transferor Companies

With

B M Gupta Developers Pvt. Ltd.

.....Transferee Company

Present :

Mr. K.V. Singhal, Advocate for the applicant companies.

CA No. 42/2023

This is an application for change of date of meeting to be convened on 18.03.2023.

Heard the learned counsel for the applicant. It is stated that the accounting softwares of all the group companies being amalgamated, got crashed and not able to retrieve the complete data/contact details of unsecured creditors of the Companies whose meetings have been ordered to be convened. On account of non-availability of complete data and contact details of unsecured creditors of Applicant Companies No. 5 & 6, it will take at least four to six weeks to retrieve the data. Therefore, in view of the above facts, the meeting is now directed to be held on 12.05.2023 instead of 18.03.2023. Thus, CA No. 42/2023 is allowed and disposed of accordingly.

Sd/-
(Subrata Kumar Dash)
Member (Technical)

Sd/-
(Harnam Singh Thakur)
Member (Judicial)

March 06, 2023

VN